

14.25 hrs.

BUSINESS ADVISORY COMMITTEE

NINETEENTH REPORT

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA):** I beg
to present the Nineteenth Report of
the Business Advisory Comr.ittee.

LOKPAL BILL

(i) REPORT OF JOINT COMMITTEE

SHRI SHYAMNANDAN MISHRA
(Begusarai): I beg to present the
Report of the Joint Committee on the
Bill to provide for the appointment of
a Lokpal to inquire into allegations
of misconduct against public men and
for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

SHRI SHYAMNANDAN MISHRA:
I beg to lay on the Table the record
of evidence given before the Joint
Committee on the Bill to provide for
the appointment of a Lokpal to in-
quire into allegations of misconduct
against public men and for matters
connected therewith.

MR. DEPUTY-SPEAKER: Now,
matters under Rule 377.

SHRI HARI VISHNU KAMATH
(Hoshangabad): Before that, Sir, I
rise on a point of order.

MR. DEPUTY-SPEAKER: On
what?

SHRI HARI VISHNU KAMATH:
On this. I think it is essential to com-
ply with Rules 304 and 305 read with
Direction Nos. 92 and 93.

Considering the importance—extra-
ordinary importance—of this Bill,
political as well as legislative and ad-
ministrative, I am sure, the House
will agree that there should be punc-

tilious and total observance of the
rules 304 and 305 as well as Direc-
tions.

MR. DEPUTY-SPEAKER: You said
Direction Nos. 92 and 93.

SHRI HARI VISHNU KAMATH:
Read with Direction Nos. 92 and 93.
Now, Sir, I am not sure whether
Direction No. 92 has been complied
with. Rule 304 has been complied
with. I submit that Direction Nos. 92
and 93 have only partially been com-
plied with because Direction No. 92
reads as follows:

“Along with the report of the
Select/Joint Committee, the follow-
ing documents shall also be presen-
ted to the House, namely:—

(i) the minutes of the various
sittings of the Select/Joint Com-
mittee;

(ii) Government amendments,
if any; and

(iii) other important papers, if
any, made available to the mem-
bers of the Select/Joint Commit-
tee and approved by the Chair-
man of the Committee for pre-
sentation to the House.”

According to the Order Paper only
the Evidence as well as the draft re-
port, the delayed report of this Com-
mittee have been presented and not
other documents and papers referred
to under Direction No. 92(iii).

MR. DEPUTY-SPEAKER: You
want the minutes.

SHRI HARI VISHNU KAMATH:
Minutes and other important papers,
if any. Direction No. 93(1) (a) states:

“As soon as the report of a Select/
Joint Committee is presented to the